

Open Court.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,

ALLAHABAD.

....

original Application No. 405 of 2002.

this the 16th day of April 2002.

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, V.C.
HON'BLE MAJ GEN K.K. SRIVASTAVA, MEMBER(A)

Than Singh, S/o Sri Ziledar Singh, R/o Village Atta,
Post Dadara, District Etawah.

Applicant.

By Advocate : Dr. H.N. Tripathi.

Versus.

1. Union of India through Ministry of Communication,
New Delhi.
2. The Chief General Manager Telecom. U.P.(East)
Telecom Circle, Hazratganj, Lucknow.

Respondents.

By Advocate : Sri R.C. Joshi.

ORDER (ORAL)

JUSTICE R.R.K. TRIVEDI, V.C.

By this application under Section 19 of the A.T. Act 1985, the applicant has prayed for directions to the respondents to pay retiral benefits and arrears of salary payable to him in Grade-IV pay scale of Rs.6500-10500/- alongwith other benefits. It has also been prayed that the respondents may be directed to take a decision on the pending representation of the applicant dated 20.2.2002, a copy of which has been annexed as Annexure A-1 to the O.A. As the applicant has already approached the competent authority for his grievances, no interference is required by this Tribunal at this stage except the respondent no.2 may be directed to decide the pending representation of the applicant by a reasoned order within the



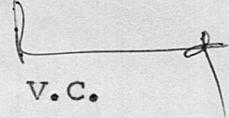
specified time.

2. The O.A. is finally disposed of with the direction to the respondent no.2 to consider and decide the pending representation of the applicant dated 20.2.2002 within a period of three months from the date of communication of this order, by a reasoned order and the applicant shall be paid all those amounts about which there is no dispute within the same period.

No costs.



Member (A)



V.C.

Girish/-